## GOVERNMENT OF INDIA ATOMIC ENERGY LOK SABHA

UNSTARRED QUESTION NO:2168 ANSWERED ON:18.12.2013 STERILIZED ZONES Roy Shri Nripendra Nath;Tirkey Shri Manohar

## Will the Minister of ATOMIC ENERGY be pleased to state:

(a) the limits of the sterilized zones around each nuclear plant in the country;

(b) whether suggestions have come up to increase the limit of sterilized zone hike in compensation and relocation of villagers;

(c) if so, the details thereof and the reaction of the Government thereto; and

(d) the steps taken/being taken by the Government for payment of adequate compensation and relocation of the affected villagers?

## Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

(a) The area lying in between the plant boundary and a radius of 5 km from the reactors is defined as sterilised zone as per the requirements currently stipulated in the Atomic Energy Regulatory Board (AERB) Code of Practice on "Safety in Nuclear Power Plant Siting". In the sterilised zone, people can continue to pursue their livelihood and carry out their normal activities even after setting up of the nuclear power plant and its subsequent operation. There is no restriction on natural growth of population in the sterilised zone.

(b)&(c) There is no proposal to increase the limit of the sterilised zone. However, requests have been received, for acquiring the land lying in the sterilised zone and rehabilitation and resettlement of people residing therein. As there is no need for acquiring additional land in the existing sterilised zone or extending the limits of the sterilised zone, land in the sterilised zone is not proposed to be acquired.

(d) Does not arise.